

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/154/ND/2023

IN THE MATTER OF:

M/s B.S Enterprises

...

Applicant

Versus

Dhani Healthcare Limited

...

Respondent

Order under Section 9 of IBC, 2016

Order Delivered on 15.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant

: Mr. Shyam D. Nandan, Mr. Siddharth Bambha,
Mr. Rohit Bohra, Advs.

For the Respondent

: Mr. Gaurav Mitra, Mr. Ankit Banati, Ms. Tarini
Khurana, Advs.

ORDER

Ld. Counsel for the Applicant and the Ld. Counsel for the Respondent present through video conferencing. Heard the submissions on behalf of Applicant as well as Respondent. Both the parties are directed to file the written submissions, if any, not more than two pages within a weeks' time. Post it on **29.02.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)